

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**(CAA)-57(PB)/2018**

**IN THE MATTER OF:**

Akai Consumer Electronics India Ltd. & Ors. .... Applicant/petitioner  
**Order under Section 230-232**

**Order delivered on 27.07.2018**

**Coram:**

**Dr. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant/petitioner : Mr. Rahul Malhotra & Mr. Rishu Kant  
Sharma, Advs.


**ORDER**

**CA-642(PB)/2018:-**

This is an application filed by petitioner for condonation of delay in complying the order dated 06.06.2018 passed by Hon'ble Principal Bench. It is mentioned in the application that due to inadvertence and some technical misunderstanding the applicant was unaware about the pronouncement of the order hence could not comply the directions issued in the said order. The applicant prays for condoning the delay and extension of time limit for compliance of the said order. The delay is condoned. Extension is granted and directions given in the said order be complied with before the next date of hearing. The next date of hearing given in the said order for further consideration is 03.08.2018 which shall now stand on 18.09.2018.

The application is allowed and disposed of, in terms of above order.

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

  
**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

27.07.2018  
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